

From

Registrar General,  
High Court of Uttarakhand,  
Nainital.

To

All the District & Sessions Judges,  
State of Uttarakhand.

**C.L. No.15** U.H.C./Admn.B/2022

Dated: 12 July, 2023

**Subject: Recording Of Evidence Through Video Conferencing and Optimum Use of Video-Conferencing Facilities.**

Sir/Madam,

Apropos the subject cited above, and in furtherance of C.L. No. 2 UHC/Admin.B/2022 dated 05.01.2023 and C.L. No. 7 dated 10.07.2023, it has come to the notice of Hon'ble Court that aforesaid directions are not being complied by many Courts. Not only the witnesses like doctors, forensic experts are being summoned physically for deposition, but also Courts are not providing facilities to the Learned Advocates/Litigants to appear before the Court concerned through VC,, if they wish to do so.

**2.** From the reports received from various Districts, it has also come to the notice that one of the reasons for physical appearance of such witnesses has been cited as witness has himself requested to appear physically. It seems that Judicial Officers are personally interacting the witness before calling him. In this regard, I am directed to inform that no personal interaction with any witness should be undertaken by the Presiding Judge at any stage.

**3.** It has also come to notice that sometimes Ld. Advocates are being forced to attend an outlying Court physically for one or two cases and in that eventuality their cases listed for that date at the Courts at Headquarterare adjourned, as Courts are not providing them facility to

appear through VC. The Hon'ble Court has taken a serious note of this attitude.

**4.** Therefore, I am directed to impress upon that aforesaid two circular letters be circulated to all the Judicial Officers again and they be reminded to follow the directions in letter & spirit.

**5.** Hon'ble Court has also directed to request that any deviation of the directions issued *vide* aforesaid circulars without any justified reasons shall be dealt seriously.

Yours sincerely,

Sd/-  
(Anuj Kumar Sangal)  
Registrar General

**No.** 3665 /UHC/Admin.B/2023

Dated: 12 July, 2023.

**Copy for information and necessary action to:-**

- (i) Director, Uttarakhand Judicial & Legal Academy, Bhowali, Nainital.
- (ii) All the Family Court Judges, State of Uttarakhand.
- (iii) Chairman, Commercial Tax Tribunal, Dehradun.
- (iv) Chairman, State Transport Appellate Tribunal, Dehradun.
- (v) Registrar, State Consumer Redressal Commission, Dehradun.
- (vi) Member Secretary, Uttarakhand State Legal Services Authority, Nainital.
- (vii) Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
- (viii) Presiding Officer, Labour Courts, Dehradun, Haridwar & Kashipur, District Udham Singh Nagar.
- (ix) Presiding Officer, Food Safety Appellate Tribunal, Dehradun & Haldwani.
- (x) Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
- (xi) Chairman, Uttarakhand Cooperative Tribunal, Dehradun.
- (xii) Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
- (xiii) Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
- (xiv) All the Registrars of the Court.
- (xv) Joint Registrars, Deputy Registrars, Asstt. Registrars & Section Officers of the Court.
- (xvi) Computer Section of the High Court with a direction to upload the same on the website of the High Court of Uttarakhand.
- (xvii) Guard File.

Sd/-  
Joint Registrar-II